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राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

सोमवार, 29 जनवरी, 2018 / 09 माघ, 1939

हिमाचल प्रदेश सरकार

LABOUR & EMPLOYMENT DEPARTMENT

NOTIFICATION

Shimla-171001, *the* 19th *May*, 2017

No.: 11-6/85(Lab) ID/2017/Shimla/Ram Singh.—Whereas the Labour Officer-*cum*-Conciliation Officer, Shimla Zone, Distt. Shimla has submitted a report as provided u/s 12(4) of the

Industrial Disputes Act, 1947 stating that there was an alleged industrial dispute in between Sh. Ram Singh s/o Sh. Bhagat Ram, Village Panhera, P.O. Chaba, Tehsil Sunni, Distt. Shimla, H.P. and The Divisional Forest Officer, Forest Division Shimla, Distt. Shimla, H.P.

Whereas, the Labour Officer-*cum*-Conciliation Officer, has incorporated in the report that during the course of conciliation proceedings for the purpose of bringing about a legal and amicable settlement, all matters affecting the settlement were investigated and has made all efforts for the purpose of inducing the parties to come to legal, fair and amicable settlement of the said dispute. However, no such settlement could be arrived at in between the parties to the industrial dispute.

The report so received has been considered by the undersigned and as per power vested under Sub-Section 5 of Section 12 of the Act *ibid*, the undersigned has decided that this dispute is required to be legally adjudicated by the Labour Court/Industrial Tribunal.

Therefore, in view of the above facts and circumstances, the undersigned while exercising the powers vested by the Govt. of Himachal Pradesh *vide* Notification No.: Shram(A) 4-9/2006-IV-Loose, dated 15-2-2014 and as per power vested under Sub Section-1 of Section 10 of The Industrial Disputes Act, 1947 (14 of 1947), formed an opinion to refer this dispute to the Labour Court/Industrial Tribunal Shimla, constituted under Section-7 of Act *ibid*, for legal adjudication on the following issue/issues:—

> "Whether termination of services of Sh. Ram Singh s/o Sh. Bhagat Ram, Village Panhera, P.O. Chaba, Tehsil Sunni, Distt. Shimla, (H.P.) *w.e.f.* 01.3.2016 by the Divisional Forest Officer, Forest Division Shimla, Distt. Shimla, H.P., allegedly without complying with the provisions of the Industrial Disputes Act, 1947 is legal and justified? If not, what relief including reinstatement, amount of back wages, past service benefits and compensation the above ex-worker is entitled to from the above employers/management?"

By order,
Sd/-
Joint Labour Commissioner.

LABOUR & EMPLOYMENT DEPARTMENT

NOTIFICATION

Shimla-171001, *the* 18*th* *May*, 2017

No.: 11-1/86(Lab) ID/2017/Nahan.—It appears to the undersigned that an industrial dispute about the following issue exist between Sh. Rameshwar s/o Sh. Jodh Singh, r/o Village Deed Baggar, P.O. Paner, Tehsil Nahan, Distt. Sirmour, H.P. and (i) The Manager, HPPCL, Renuka Ji Dam Project, Dadahu, Distt. Sirmour, H.P. **(Principal Employer)** (ii) Sh. Sanjay Kumar **(Contractor),** Village Mohtu, P.O. Rajana, Tehsil Sangrah, Distt. Sirmour, H.P.

Whereas, the Officer-*cum*-Conciliation Officer, has incorporated in the report that during the course of conciliation proceedings for the purpose of bringing about a legal and amicable settlement, all matters affecting the settlement were investigated and has made all efforts for the purpose of inducing the parties to come to legal, fair and amicable settlement of the said dispute. However, no such settlement could be arrived at in between the parties to the industrial dispute.

Whereas, undersigned while exercising the power vested as provided under sub section 5 of Section 12 of the Act *ibid* carefully examined the report and come to the conclusion that there exist an industrial dispute between the above parties which requires legal adjudication.

Therefore, in view of the above facts and circumstances, the undersigned while exercising the powers vested by the Govt. of Himachal Pradesh *vide* Notification No.: Shram(A) 4-9/2006-IV-Loose, dated 15-2-2014 and as per power vested under Sub Section-1 of Section 10 of The Industrial Disputes Act, 1947 (14 of 1947), formed an opinion to refer this dispute to the Labour Court/Industrial Tribunal Shimla, constituted under Section-7 of Act *ibid*, for legal adjudication on the following issue/issues:—

> "Whether termination of services of Sh. Rameshwar s/o Sh. Jodh Singh, r/o Village Deed Baggar, P. O. Panar, Tehsil Nahan, Distt. Sirmour, H. P., who was engaged by (i) The Manager, HPPCL, Renuka Ji Dam Project, Dadahu, Distt. Sirmour, H. P. **(Principal Employer)** through Sh. Sanjay Kumar **(Contractor),** Village Mohtu, P.O. Rajana, Tehsil Sangrah, Distt. Sirmour, H.P., by Sh. Sanjay Kumar **(Contractor) during September, 2015**, allegedly without complying with the provisions of the Industrial Disputes Act, 1947 is legal and justified? If not, what amount of back wages, seniority, past service benefits and compensation the above ex-worker is entitled to from the above employers/management?"

By order,
Sd/-
Joint Labour Commissioner.

LABOUR & EMPLOYMENT DEPARTMENT

NOTIFICATION

Shimla-171001, *the* 19*th* *May*, 2017

No.: 11-6/85(Lab) ID/2017/Shimla/Roshan Lal.—Whereas the Labour Officer-*cum*-Conciliation Officer, Shimla Zone, Distt. Shimla has submitted a report as provided u/s 12(4) of the Industrial Disputes Act, 1947 stating that there was an alleged industrial dispute in between Sh. Roshan Lal s/o Sh. Devinder Village Sakrari, P. O. Chaba, Tehsil Sunni, Distt. Shimla, H. P. and The Divisional Forest Officer, Forest Division Shimla, Distt. Shimla, H.P.

Whereas, the Labour Officer-*cum*-Conciliation Officer, has incorporated in the report that during the course of conciliation proceedings for the purpose of bringing about a legal and amicable settlement, all matters affecting the settlement were investigated and has made all efforts for the purpose of inducing the parties to come to legal, fair and amicable settlement of the said dispute. However, no such settlement could be arrived at in between the parties to the industrial dispute.

The report so received has been considered by the undersigned and as per power vested under Sub-Section 5 of Section 12 of the Act *ibid*, the undersigned has decided that this dispute is required to be legally adjudicated by the Labour Court/Industrial Tribunal.

Therefore, in view of the above facts and circumstances, the undersigned while exercising the powers vested by the Govt. of Himachal Pradesh *vide* Notification No.: Shram(A) 4-9/2006-IV-Loose, dated 15-2-2014 and as per power vested under Sub Section-1 of Section 10 of The

Industrial Disputes Act, 1947 (14 of 1947), formed an opinion to refer this dispute to the Labour Court/Industrial Tribunal Shimla, constituted under Section-7 of Act *ibid*, for legal adjudication on the following issue/issues:—

"Whether termination of services of Sh. Roshan Lal s/o Sh. Devinder Village-Sakrari, P.O. Chaba, Tehsil Sunni, Distt. Shimla, (H.P.) *w.e.f.* 01-3-2016 by the Divisional Forest Officer, Forest Division Shimla, Distt. Shimla, H.P., allegedly without complying with the provisions of the Industrial Disputes Act, 1947 is legal and justified? If not, what relief including reinstatement, amount of back wages, past service benefits and compensation the above ex-worker is entitled to from the above employers/management?"

By order,
Sd/-
Joint Labour Commissioner.

LABOUR & EMPLOYMENT DEPARTMENT

NOTIFICATION

Shimla-171001, *the* 18th *May*, 2017

No.: 11-2/93(Lab) ID/2017/Baddi.—It appears to the undersigned that an industrial dispute about the following issue exist between Sh. Santosh Kumar s/o Sh. Kapil Dev Singh, r/o Village Khokra, P. O. Nanakpur, Tehsil Kalka, Distt. Panchkula, Haryana Vs The Factory Manager, M/s Fresenius Kabi Oncology Ltd. (Formerly Dabur Pharma Limited), Plot No. 19, HPSIDC, Industrial Area Baddi-173205, Distt. Solan, H. P. as per demand notice dated 07-6-2016.

Whereas, the Labour Officer-*cum*-Conciliation Officer, has incorporated in the report that during the course of conciliation proceedings for the purpose of bringing about a legal and amicable settlement, all matters affecting the settlement were investigated and has made all efforts for the purpose of inducing the parties to come to legal, fair and amicable settlement of the said dispute. However, no such settlement could be arrived at in between the parties to the industrial dispute.

Whereas, undersigned while exercising the power vested as provided under sub section 5 of Section 12 of the Act *ibid* carefully examined the report and come to the conclusion that there exist an industrial dispute between the above parties which requires legal adjudication.

Therefore, in view of the above facts and circumstances, the undersigned while exercising the powers vested by the Govt. of Himachal Pradesh *vide* Notification No.: Shram(A) 4-9/2006-IV-Loose, dated 15-2-2014 and as per power vested under Sub Section-1 of Section 10 of The Industrial Disputes Act, 1947 (14 of 1947), formed an opinion to refer this dispute to the Labour Court/Industrial Tribunal Shimla, constituted under Section-7 of Act *ibid,* for legal adjudication on the following issue/issues:—

"Whether termination of services of Sh. Santosh Kumar s/o Sh. Kapil Dev Singh, r/o Village Khokra, P.O. Nanakpur, Tehsil Kalka, Distt. Panchkula, Haryana *w.e.f.* 09-5-2016, after conducting domestic enquiry, by the management of M/s Fresenius Kabi Oncology Ltd. (Formerly Dabur Pharma Limited), Plot No. 19, HPSIDC, Industrial Area Baddi-173205, Distt. Solan, H.P. without complying with the provisions of the Industrial

Disputes Act, 1947 is legal and justified? If not, what relief including reinstatement, amount of back wages, past service benefits and compensation the above ex-worker is entitled to from the above employers/management?"

By order,
Sd/-
Joint Labour Commissioner.

LABOUR & EMPLOYMENT DEPARTMENT

NOTIFICATION

Shimla-171001, *the* 30*th* *May*, 2017

No.: 11-6/85(Lab) ID/2017/Shimla.—It appears to the undersigned that an industrial dispute about the following issue exist between Sh. Shobha Ram s/o Late Sh. Kesru, r/o Village Jagohi, P.O. Devdhar, Tehsil Gohar, Distt. Mandi, H.P. presently residing at Nav Bahar in the office of Horticulture Department, Shimla-2 Vs. The Director of Horticulture, Nav Bahar, Shimla-2., H.P.

Whereas, the Officer-*cum*-Conciliation Officer, has incorporated in the report that during the course of conciliation proceedings for the purpose of bringing about a legal and amicable settlement, all matters affecting the settlement were investigated and has made all efforts for the purpose of inducing the parties to come to legal, fair and amicable settlement of the said dispute. However, no such settlement could be arrived at in between the parties to the industrial dispute.

Whereas, undersigned while exercising the power vested as provided under sub section 5 of Section 12 of the Act ibid carefully examined the report and come to the conclusion that there exist an industrial dispute between the above parties which requires legal adjudication.

Therefore, in view of the above facts and circumstances, the undersigned while exercising the powers vested by the Govt. of Himachal Pradesh *vide* Notification No.: Shram(A) 4-9/2006-IV-Loose, dated 15-2-2014 and as per power vested under Sub Section-1 of Section 10 of The Industrial Disputes Act, 1947 (14 of 1947), formed an opinion to refer this dispute to the Labour Court/Industrial Tribunal Shimla, constituted under Section-7 of Act *ibid*, for legal adjudication on the following issue/issues:—

"Whether termination of services of Sh. Shobha Ram s/o Late Sh. Kesru, r/o Village Jagohi, P.O. Devdhar, Tehsil Gohar, Distt. Mandi, (H.P.) who was employed as Safai Karamchari on contract basis, by The Director of Horticulture, Nav Bahar, Shimla-2., H.P. *w.e.f.* 01-4-2016 allegedly without complying with the provisions of the Industrial Disputes Act, 1947 is legal and justified? If not, what relief including reinstatement, amount of back wages, seniority, past service benefits and compensation the above ex-worker is entitled to from the above employers ?"

By order,
Sd/-
Joint Labour Commissioner.

LABOUR & EMPLOYMENT DEPARTMENT

NOTIFICATION

Shimla-171001, *the* 19th *May*, 2017

No.: 11-6/85(Lab) ID/2017/Shimla/Surender Singh.—Whereas the Labour Officer-*cum*-Conciliation Officer, Shimla Zone, Distt. Shimla has submitted a report as provided u/s 12(4) of the Industrial Disputes Act, 1947 stating that there was an alleged industrial dispute in between Sh. Surender Singh s/o Sh. Teka Ram, Village Jandar, P.O. Basantpur, Tehsil Sunni, Distt. Shimla, H.P. and The Divisional Forest Officer, Forest Division Shimla, Distt. Shimla, H.P.

Whereas, the Labour Officer-*cum*-Conciliation Officer, has incorporated in the report that during the course of conciliation proceedings for the purpose of bringing about a legal and amicable settlement, all matters affecting the settlement were investigated and has made all efforts for the purpose of inducing the parties to come to legal, fair and amicable settlement of the said dispute. However, no such settlement could be arrived at in between the parties to the industrial dispute.

The report so received has been considered by the undersigned and as per power vested under Sub-Section 5 of Section 12 of the Act *ibid*, the undersigned has decided that this dispute is required to be legally adjudicated by the Labour Court/Industrial Tribunal.

Therefore, in view of the above facts and circumstances, the undersigned while exercising the powers vested by the Govt. of Himachal Pradesh *vide* Notification No.: Shram(A) 4-9/2006-IV-Loose, dated 15-2-2014 and as per power vested under Sub Section-1 of Section 10 of The Industrial Disputes Act, 1947 (14 of 1947), formed an opinion to refer this dispute to the Labour Court/Industrial Tribunal Shimla, constituted under Section-7 of Act *ibid,* for legal adjudication on the following issue/issues:—

> "Whether termination of services of Sh. Surender Singh s/o Sh. Teka Ram, Village Jandar, P.O. Basantpur, Tehsil Sunni, Distt. Shimla, (H.P.) *w.e.f.* 01-3-2016 by the Divisional Forest Officer, Forest Division Shimla, Distt. Shimla, H.P., allegedly without complying with the provisions of the Industrial Disputes Act, 1947 is legal and justified? If not, what relief including reinstatement, amount of back wages, past service benefits and compensation the above ex-worker is entitled to from the above employers/management?"

By order,
Sd/-
Joint Labour Commissioner.

LABOUR & EMPLOYMENT DEPARTMENT

NOTIFICATION

Shimla-171001, *the* 19th *May*, 2017

No.: 11-6/85(Lab) ID/2017/Shimla/Yog Raj.—Whereas the Labour Officer-*cum*-Conciliation Officer, Shimla Zone, Distt. Shimla has submitted a report as provided u/s 12(4) of the Industrial Disputes Act, 1947 stating that there was an alleged industrial dispute in between

Sh. Yog Raj s/o Sh. Khem Dass, Village Jaishi, P.O. Bharara, Tehsil Sunni, Distt. Shimla, H.P. and The Divisional Forest Officer, Forest Division Shimla, Distt. Shimla, H.P.

Whereas, the Labour Officer-*cum*-Conciliation Officer, has incorporated in the report that during the course of conciliation proceedings for the purpose of bringing about a legal and amicable settlement, all matters affecting the settlement were investigated and has made all efforts for the purpose of inducing the parties to come to legal, fair and amicable settlement of the said dispute. However, no such settlement could be arrived at in between the parties to the industrial dispute.

The report so received has been considered by the undersigned and as per power vested under Sub-Section 5 of Section 12 of the Act *ibid*, the undersigned has decided that this dispute is required to be legally adjudicated by the Labour Court/Industrial Tribunal.

Therefore, in view of the above facts and circumstances, the undersigned while exercising the powers vested by the Govt. of Himachal Pradesh *vide* Notification No.: Shram(A) 4-9/2006-IV-Loose, dated 15-2-2014 and as per power vested under Sub Section-1 of Section 10 of The Industrial Disputes Act, 1947 (14 of 1947), formed an opinion to refer this dispute to the Labour Court/Industrial Tribunal Shimla, constituted under Section-7 of Act *ibid,* for legal adjudication on the following issue/issues:—

> "Whether termination of services of Sh. Yog Raj s/o Sh. Khem Dass, Village Jaishi, P.O. Bharara, Tehsil Sunni, Distt. Shimla, (H.P.) *w.e.f.* 01-3-2016 by the Divisional Forest Officer, Forest Division Shimla, Distt. Shimla, H.P., allegedly without complying with the provisions of the Industrial Disputes Act, 1947 is legal and justified? If not, what relief including reinstatement, amount of back wages, past service benefits and compensation the above ex-worker is entitled to from the above employers/management?"

By order,
Sd/-
Joint Labour Commissioner.

LABOUR & EMPLOYMENT DEPARTMENT

NOTIFICATION

Shimla-171001, *the* 19th *May*, 2017

No.: 11-6/85(Lab) ID/2017/Shimla.—Whereas the Labour Officer-*cum*-Conciliation Officer, Shimla Zone, Distt. Shimla has submitted a report as provided u/s 12(4) of the Industrial Disputes Act, 1947 stating that there was an alleged industrial dispute in between Sh. Yog Raj s/o Sh. Paras Ram, Village Panehra, P.O. Chaba, Tehsil Sunni, Distt. Shimla, H.P.Vs The Divisional Forest Officer, Forest Division Shimla, Distt. Shimla, H.P.

Whereas, the Labour Officer-*cum*-Conciliation Officer, has incorporated in the report that during the course of conciliation proceedings for the purpose of bringing about a legal and amicable settlement, all matters affecting the settlement were investigated and has made all efforts for the purpose of inducing the parties to come to legal, fair and amicable settlement of the said dispute. However, no such settlement could be arrived at in between the parties to the industrial dispute.

The report so received has been considered by the undersigned and as per power vested under Sub-Section 5 of Section 12 of the Act *ibid*, the undersigned has decided that this dispute is required to be legally adjudicated by the Labour Court/Industrial Tribunal.

Therefore, in view of the above facts and circumstances, the undersigned while exercising the powers vested by the Govt. of Himachal Pradesh *vide* Notification No.: Shram(A) 4-9/2006-IV-Loose, dated 15-2-2014 and as per power vested under Sub Section-1 of Section 10 of The Industrial Disputes Act, 1947 (14 of 1947), formed an opinion to refer this dispute to the Labour Court/Industrial Tribunal Shimla, constituted under Section-7 of Act *ibid*, for legal adjudication on the following issue/issues:—

> "Whether termination of services of Sh. Yog Raj s/o Sh. Paras Ram, Village Panehra, P.O. Chaba, Tehsil Sunni, Distt. Shimla, (H.P.) *w.e.f.* 01-3-2016 by the Divisional Forest Officer, Forest Division Shimla, Distt. Shimla, H.P., allegedly without complying with the provisions of the Industrial Disputes Act, 1947 is legal and justified? If not, what relief including reinstatement, amount of back wages, past service benefits and compensation the above ex-worker is entitled to from the above employers/management?"

By order,
Sd/-
Joint Labour Commissioner.

LABOUR & EMPLOYMENT DEPARTMENT

NOTIFICATION

Shimla-171001, *the* 07*th* *June*, 2017

No.: 11-6/85(Lab) ID/2017/Shimla/Bhupinder.—Whereas the Labour Officer-*cum*-Conciliation Officer, Shimla Zone, Distt. Shimla has submitted a report as provided u/s 12(4) of the Industrial Disputes Act, 1947 stating that there was an alleged industrial dispute in between Sh. Bhupinder Singh s/o Sh. Paras Ram, Village Panhera, P.O. Chaba, Tehsil Sunni, Distt. Shimla, H.P. and the Divisional Forest Officer, Forest Division Shimla, Distt. Shimla, H.P.

Whereas, the Labour Officer-*cum*-Conciliation Officer, has incorporated in the report that during the course of conciliation proceedings for the purpose of bringing about a legal and amicable settlement, all matters affecting the settlement were investigated and has made all efforts for the purpose of inducing the parties to come to legal, fair and amicable settlement of the said dispute. However, no such settlement could be arrived at in between the parties to the industrial dispute.

The report so received has been considered by the undersigned and as per power vested under Sub-Section 5 of Section 12 of the Act *ibid*, the undersigned has decided that this dispute is required to be legally adjudicated by the Labour Court/Industrial Tribunal.

Therefore, in view of the above facts and circumstances, the undersigned while exercising the powers vested by the Govt. of Himachal Pradesh *vide* Notification No.: Shram(A) 4-9/2006-IV-Loose, dated 15-2-2014 and as per power vested under Sub Section-1 of Section 10 of The Industrial Disputes Act, 1947 (14 of 1947), formed an opinion to refer this dispute to the Labour Court/Industrial Tribunal Shimla, constituted under Section-7 of Act *ibid*, for legal adjudication on the following issue/issues:—

"Whether termination of services of Sh. Bhupinder Singh s/o Sh. Paras Ram, Village Panhera, P.O. Chaba, Tehsil Sunni, Distt. Shimla, H.P. *w.e.f.* 01-4-2016 by the Divisional Forest Officer, Forest Division Shimla, Distt. Shimla, H.P., allegedly without complying with the provisions of the Industrial Disputes Act, 1947 is legal and justified? If not, what relief including reinstatement, amount of back wages, past service benefits and compensation the above ex-worker is entitled to from the above employers/management?"

By order,
Sd/-
Joint Labour Commissioner.

LABOUR & EMPLOYMENT DEPARTMENT

NOTIFICATION

Shimla-171001, *the* 07*th June*, 2017

No.: 11-6/85(Lab) ID/2017/Shimla/Devi Ram.—Whereas the Labour Officer-*cum*-Conciliation Officer, Shimla Zone, Distt. Shimla has submitted a report as provided u/s 12(4) of the Industrial Disputes Act, 1947 stating that there was an alleged industrial dispute in between Sh. Devi Ram s/o Sh. Tika Ram, Village Jander, P.O. Basantpur, Tehsil Sunni, Distt. Shimla, H.P. Vs The Divisional Forest Officer, Forest Division Shimla, Distt. Shimla, H.P.

Whereas, the Labour Officer-*cum*-Conciliation Officer, has incorporated in the report that during the course of conciliation proceedings for the purpose of bringing about a legal and amicable settlement, all matters affecting the settlement were investigated and has made all efforts for the purpose of inducing the parties to come to legal, fair and amicable settlement of the said dispute. However, no such settlement could be arrived at in between the parties to the industrial dispute.

The report so received has been considered by the undersigned and as per power vested under Sub-Section 5 of Section 12 of the Act *ibid*, the undersigned has decided that this dispute is required to be legally adjudicated by the Labour Court/Industrial Tribunal.

Therefore, in view of the above facts and circumstances, the undersigned while exercising the powers vested by the Govt. of Himachal Pradesh *vide* Notification No.: Shram(A) 4-9/2006-IV-Loose, dated 15-2-2014 and as per power vested under Sub Section-1 of Section 10 of The Industrial Disputes Act, 1947 (14 of 1947), formed an opinion to refer this dispute to the Labour Court/Industrial Tribunal Shimla, constituted under Section-7 of Act *ibid*, for legal adjudication on the following issue/issues:—

"Whether termination of services of Sh. Devi Ram s/o Sh. Tika Ram, Village Jander, P.O. Basantpur, Tehsil Sunni, Distt. Shimla, H.P. during April, 2016 by the Divisional Forest Officer, Forest Division Shimla, Distt. Shimla, H.P., allegedly without complying with the provisions of the Industrial Disputes Act, 1947 is legal and justified? If not, what relief including reinstatement, amount of back wages, past service benefits and compensation the above ex-worker is entitled to from the above employers/management?"

By order,
Sd/-
Joint Labour Commissioner.

हिमाचल प्रदेश विद्विज्ञ परिषद्
BAR COUNCIL OF HIMACHAL PRADESH
High Court Complex, Raveneswood, Shimla-171 001

NOTICE

Dated : 24th *January,* 2018

Ref. No. 75/18.—As per direction of the Bar Council of India and Under Rule 7 the Election Rules of Bar Council of Himachal Pradesh the Programme/Schedule for the Election of the Members of the Bar Council of Himachal Pradesh will be as under:—

ELECTION SCHEDULE

1.	Publication of Notice in Official Gazette and two Daily Newspapers one in English and another in Regional Language.	25-01-2018
2.	Filing of Nominations.	01-02-2018
3.	Last date for receipt of nominations.	15-02-2018
4.	Last date of withdrawal of nominations.	22-02-2018
5.	Publication of final list of candidates.	01-03-2018
6.	Date of Election.	28-03-2018

By order,
SMITA THAKUR,
Secretary.

ब अदालत विवाह पंजीकरण अधिकारी, बड़सर, उप–मण्डल बड़सर, जिला हमीरपुर, हि0 प्र0

1. सुरेन्द्र कुमार पुत्र श्री प्यार चन्द, गांव समताना खुर्द, डा0 समताना, तह0 ढटवाल, जिला हमीरपुर हि0 प्र0।

2. कुसुम पुत्री श्री रामहेर, गांव गोला, डा0 परिगन्ज, तह0 व जिला बरेली (U.P.) .. प्रार्थी।

बनाम

आम जनता .. प्रतिवादी।

आम जनता को सूचित किया जाता है कि प्रार्थी एक व दो ने इस न्यायालय में विवाह पंजीकरण करवाने का आवेदन किया है। अतः इस इश्तहार द्वारा आम जनता व उपरोक्त आवेदनकर्ता के माता–पिता को

इस विवाह के पंजीकरण बारे एतराज हो तो दिनांक 30–03–2018 या इससे पूर्व प्रातः 10.00 बजे इस न्यायालय में आपत्ति दर्ज करवा सकते हैं। इस तिथि के बाद कोई उजर स्वीकार नहीं किया जावेगा।

आज दिनांक 16–01–2018 को मेरे हस्ताक्षर एवं मोहर अदालत द्वारा जारी किया गया।

मोहर। हस्ताक्षरित / –
विवाह पंजीकरण अधिकारी,
बड़सर, उप–मण्डल बड़सर, जिला हमीरपुर, हि0 प्र0।

————————

ब अदालत विवाह पंजीकरण अधिकारी, बड़सर, उप–मण्डल बड़सर, जिला हमीरपुर, हि0 प्र0

1. राजीव कुमार सुपुत्र श्रीराम शर्मा, गांव व डाकघर सलौणी, तह0 बड़सर, जिला हमीरपुर हि0 प्र0।

2. सोमा देवी सुपुत्री रोशन लाल, गांव गुजरेड़ा, डाकघर बल्हसोणा, तह0 झंडूता, जिला बिलासपुर, (हि0 प्र0)। .. प्रार्थी।

बनाम

आम जनता .. प्रतिवादी।

आम जनता को सूचित किया जाता है कि प्रार्थी एक व दो ने इस न्यायालय में विवाह पंजीकरण करवाने का आवेदन किया है। अतः इस इश्तहार द्वारा आम जनता व उपरोक्त आवेदनकर्ता के माता–पिता को इस विवाह की अनुमति प्रदान करने बारे एतराज हो तो दिनांक 20–02–2018 या इससे पूर्व प्रातः 10.00 बजे इस न्यायालय में आपत्ति दर्ज करवा सकते हैं। इस तिथि के बाद कोई उजर स्वीकार नहीं किया जावेगा।

आज दिनांक 18–01–2018 को मेरे हस्ताक्षर एवं मोहर अदालत द्वारा जारी किया गया।

मोहर। हस्ताक्षरित / –
विवाह पंजीकरण अधिकारी,
बड़सर, उप–मण्डल बड़सर, जिला हमीरपुर, हि0 प्र0।

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ब अदालत विवाह पंजीकरण अधिकारी, बड़सर, उप–मण्डल बड़सर, जिला हमीरपुर, हि0 प्र0

1. सुनील कुमार सुपुत्र श्री ठाकुर दास, गांव चलसाई, डाकघर धंगोट, तह0 बड़सर, जिला हमीरपुर (हि0 प्र0) 176039.

2. सपना देवी पत्नी श्री अमर चन्द, गांव झडयाण, डाकघर कसवाड़, तह0 बड़सर जिला हमीरपुर(हि0 प्र0) 174312. .. प्रार्थी।

बनाम

आम जनता .. प्रतिवादी।

आम जनता को सूचित किया जाता है कि प्रार्थी एक व दो ने इस न्यायालय में विवाह पंजीकरण करवाने का आवेदन किया है। अतः इस इश्तहार द्वारा आम जनता व उपरोक्त आवेदनकर्ता के माता–पिता को इस विवाह के पंजीकरण बारे एतराज हो तो दिनांक 30–03–2018 या इससे पूर्व प्रातः 10.00 बजे इस न्यायालय में आपत्ति दर्ज करवा सकते हैं। इस तिथि के बाद कोई उजर स्वीकार नहीं किया जावेगा।

आज दिनांक 18–01–2018 को मेरे हस्ताक्षर एवं मोहर अदालत द्वारा जारी किया गया।

मोहर। हस्ताक्षरित/–
विवाह पंजीकरण अधिकारी,
बड़सर, उप–मण्डल बड़सर, जिला हमीरपुर, हि0 प्र0।

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ब अदालत श्री प्रकाश चन्द शर्मा सहायक समाहर्ता प्रथम श्रेणी, पधर, तहसील पधर, जिला मण्डी (हि0 प्र0)

उनवान मुकद्दमा : 37(2) तारीख पेशी : 06–02–2018

हिमरू राम पुत्र श्री अच्छरू, निवासी निहोण, डा0 कुफरी, तहसील पधर, जिला मण्डी, हि0 प्र0।
प्रार्थी।

बनाम

आम जनता प्रत्यार्थी।

आवेदन पत्रः–जेर धारा 37(2) के अन्तर्गत नाम दरूस्त करने बारा।

आवेदक हिमरू राम पुत्र श्री अच्छरू, निवासी निहोण, डा0 कुफरी, तहसील पधर, जिला मण्डी, हि0 प्र0 ने इस अदालत में आवेदन पत्र गुजारा है कि उसका नाम ग्राम पंचायत कुफरी के रिकार्ड व अन्य कागजात में हिमरू नाम दर्ज है जबकि महाल निहोण/547 के तमाम भू0 राजस्व अभिलेखों में उसका नाम भादर सिंह दर्ज है जो गलत दर्ज हुआ है। तथा आवेदक ने इस अदालत से प्रार्थना की है कि उसका नाम भादर सिंह के स्थान पर हिमरू राम नाम दर्ज करने के लिखित आदेश दिये जावें।

अतः इस ईश्तहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त नाम दर्ज करने बारा कोई उजर/एतराज हो तो वह असालतन या वकालतन तारीख पेशी 06–02–2018 को सुबह 10.00 बजे हाजिर होकर अपना उजर पेश कर सकता है बसूरत गैरहाजिर एकतरफा कार्यवाही अमल में लाई जाकर उचित आदेश पारित कर दिए जाएंगे।

यह ईश्तहार आज दिनांक 09–01–2018 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर। हस्ताक्षरित/–
सहायक समाहर्ता प्रथम श्रेणी,
पधर, तहसील पधर, जिला मण्डी (हि0 प्र0)।

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In the Court of Shri Raghav Sharma (I.A.S.), Marriage Officer-cum-Sub-Divisional Magistrate, Chachyot at Gohar, District Mandi (H. P.)

In the matter of :—

1. Shri Sunil Kumar s/o Shri Nand Lal, r/o Chawan, P.O. Segali, Tehsil Chachyot, District Mandi, H.P.

2. Smt. Rukmani d/o Badri Nath, r/o Ganai, P.O. Chail Chowk, Tehsil Chachyot, District Mandi (H. P.) . . *Applicants.*

Versus

General Public

Subject.— Proclamation for registration of Marriage under section 15 of Special Marriage Act, 1954.

Shri Sunil Kumar and Smt. Rukmani have filed an application on 15-01-2018 alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 19-04-2017 and they are living as husband and wife since then and hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court on or before 15-02-2018. The objection received after 15-02-2018 will not be entertained and marriage will be registered accordingly.

Issued today on 16-01-2018 under my hand and seal of the court.

Seal.

RAGHAV SHARMA,
Marriage Officer-cum-*Sub-Divisional Magistrate,*
Chachyot at Gohar, District Mandi (H.P.).

समक्ष तहसीलदार एवम् सहायक समाहर्ता प्रथम श्रेणी, लडभड़ोल, जिला मण्डी (हि0 प्र0)

श्री गुडू राम पुत्र चमारू राम, निवासी त्रिण्ढ छन्छेहड, डा0 गंगोटी, तहसील लडभड़ोल, जिला मण्डी (हि0 प्र0) . . प्राथी।

बनाम

आम जनता . . फरीक दोयम

श्री गुडू राम पुत्र चमारू राम, निवासी त्रिण्ढ छन्छेहड, डा0 गंगोटी, तहसील लडभड़ोल, जिला मण्डी (हि0 प्र0) ने शपथ–पत्र सहित आवेदन किया है कि प्रार्थी का वास्तविक नाम गुडू राम है परन्तु राजस्व अभिलेख मुहाल छन्छेहड में प्रार्थी का नाम गुडू दर्ज है जो गलत है। अब नाम दरुस्ती दर्ज करवाने बारे निवेदन किया है।

अतः इस इश्तहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त नाम दरुस्ती दर्ज करने बारा कोई उजर / एतराज हो तो वह असालतन या वकालतन तारीख पेशी दिनांक 12–02–2018 को 10 बजे इस अदालत में हाजिर हो कर अपना उजर पेश कर सकता है। बसूरत गैरहाजिर एक तरफा कार्यवाही अमल में लाई जाकर नाम दरुस्ती दर्ज करने के आदेश पारित कर दिए जाएंगे।

यह इश्तहार आज दिनांक 10–01–2018 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय श्रेणी,
लडभड़ोल, जिला मण्डी (हि0 प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, नालागढ़, जिला सोलन, हि0 प्र0

मु0 नं0 : 1 / 2018 तारीख रजुआ : 17–1–2018.

सुच्चा सिंह

बनाम

आम जनता

दावा अन्तर्गत धारा 8(4) विवाह पंजीकरण अधिनियम, 1996.

उपरोक्त मुकद्दमा उनवान वाला में प्रार्थी ने प्रार्थना–पत्र दिया है कि उसकी शादी दिनांक 7–10–2013 को श्रीमती रीनू देवी पुत्री श्री कर्म सिंह, निवासी टिक्करी, तहसील नालागढ़, जिला सोलन के साथ हुई है।

अतः आम जनता को सूचित किया जाता है कि सुच्चा सिंह व रीनू देवी की शादी का इन्द्राज ग्राम पंचायत मन्झोली में दर्ज करवाने बारे किसी को कोई एतराज है तो वह दिनांक 14–2–2018 को इस कार्यालय में उपस्थित आकर एतराज प्रस्तुत कर सकता है अन्यथा दिनांक 17–2–2018 को उक्त शादी के पंजीकरण हेतु आगामी कार्यवाही अमल में लाई जाएगी।

आज दिनांक 17–1–2018 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
नालागढ़, जिला सोलन।

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PUBLIC NOTICE

I, Narotam Singh Ex Indian Navy No. 096496K Rank Mech. (P) III s/o Late Shri Parma Nand r/o Village & P.O. Baldwara, Tehsil Baldwara, Distt. Mandi, H.P. do hereby solemnly affirm that the name of my wife has been wrongly recorded as Shakuntla Thakur in my Service Pension Book of Navy. The coorrect name of my wife is Shakuntla Devi as per the Panchayat record and Adhar Card. Through this notice it is informed that in future my wife be called by her correct name Shakuntla Devi and the name be corrected in my Service Pension Book and Kinder Roll record and other revenue records.

NAROTAM SINGH,
s/o Lt. Sh. Parma Nand,
r/o Village & Post Office Baldwara,
Tehsil Baldwara, Distt. Mandi, Himachal Pradesh.

————————

CHANGE OF NAME

I, Ajay Kumar Verma s/o D. R. Verma, r/o Sai Orchards Naya Gaon, Village & P.O. Majra, Tehsil Paonta Sahib, Distt. Sirmaur (H. P.) 173021, have changed my name to Ajay Verma.

AJAY VERMA
s/o Sh. D. R. Verma,
r/o Sai Orchards Naya Gaon,
Village Majra, Tehsil Paonta Sahib,
Distt. Sirmaur (H.P.).

नियन्त्रक, मुद्रण तथा लेखन सामग्री, हिमाचल प्रदेश, शिमला–5 द्वारा मुद्रित तथा प्रकाशित
इलेक्ट्रॉनिक हस्ताक्षरित राजपत्र, वैबसाइट http://rajpatrahimachal.nic.in पर उपलब्ध है एवम् ऑनलाइन सत्यापित किया जा सकता है